VICE-CHAIRMAN (SHRI THE AKBAR ALI KHAN): No. I have called Mr. T. N. Singh.

SHRI B. D. KHOBARAGADE: But this is a very important question. An affidavit has been filed by the Government in the court . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I have given my decision.

SHRI B. D. KHOBARAGADE: I am only making a submission . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): No, no.

SHRJ B. D. KHOBARAGADE: Just listen.

VICE-CHAIRMAN THE AKBAR ALI KHAN): You are a very tired man. Please sit down.

SHRI B. D. KHOBARAGADE: Just listen only for one minute. After that you may see whether I have said anything bad or wrong. At least listen for one moment.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): What is it?

SHRI B. D. KHOBARAGADE: That document has to be laid on the Table of the House.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I do not want to hear about it.

SHRI B. D. KHOBARAGADE: My only submission is that that document should also be laid on the Table of the House. We are sitting only for two or three days more. I want that particular document to be considered in this House before the end of this session. That is my submission.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. T. N. Singh.

श्री निरंजन वर्मा (मध्य प्रदेश) : श्रीमन्, यह तो स्वीकार ही कर लेना चाहिये जो कुछ कि हमारे मित्र ने कहा है। यह बात बिल्कुल सही है कि उस डाक् मेंट को देखने की हर एक की इच्छा है। वह हमारे राष्ट्र-हित के विरुद्ध है और उसका सदन के सामने लाया जाना श्रत्यन्त श्रावश्यक है श्रौर उस पर विचार करने की नितान्त भ्राव-श्यकता है।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Singh.

- MOTION SUGGESTING CATION OF THE PROCLAMA-TION ISSUED BY THE PRESI-DENT ON APRIL 15, 1968, IN RELATION TO UTTAR PRA-DESH
- II. RESOLUTION RE. PRESIDEN-TIAL PROCLAMATION OF 15TH APRIL, 1968 VARYING THE PROCLAMATION ISSUED 25TH FEBRUARY, 1968, IN RE-LATION TO THE STATE OF UTTAR PRADESH-Contd.

SHRI T. N. SINGH (Uttar Pradesh): Mr. Vice-Chairman, we have before us the U.P. Appropriation (No. 2) Bill for consideration.

VICE-CHAIRMAN AKBAR ALI KHAN): We are dealing with the Motion and Resolution. The Appropriation Bill will come later

श्री जे ० पी० यादव : अभी तो प्रोव मेशन चल रहा है और उन्होंने तो एप्रोप्रिए-शन बिल पर बोलना शुरू कर दिया । उनको समझने का मौका दिया जाय श्रीर तब तक हम लोगों को बोलने का मौका दिया जाय। पराने भ्रादमी है, श्रीमन्, थक जाते है, उनको थोडा ग्राराम दिया जाय।

SHRI T. N. SINGH: I thought we were to consider them all together.

HON. MEMBERS: No, no.

Resolution varying

SHRI CHITTA BASU (West Bengal): We are not considering the Appropriation Bill now.

(Interruptions)

SHRI T. N. SINGH; Mr. Vice-Chairman. I am one of those who feel that in our present day situation democracy is on trial. One after another, in three or four States, the Legislature has had to be dissolved and Governor's rule imposed. None can be happy about it. I feel that at this time, irrespective of party affiliations, all of us should apply our mind and find out why this is happening and what we can do to remedy this state of affairs. I am sure both sides the House are at one with me when I say that as far as possible democracy should be allowed to function. I therefore particularly regret, it is not functioning today in the State of Uttar Pradesh to which I have the honour to belong. I have always taken pride in the fact that Uttar Pradesh is one of those States in this country from where revolutions have generally begun. I can claim that we have been in the forefront in many a national movement. The 1857 revalution began in Meerut. We were not behind any State when Gandhiji started his 1920 Satyagraha move-All those days come back to I am very sorry and I my mind. feel so grieved that our freedom. which we won after well-neigh half a century of struggle and sacrifices, The seeds of freedom is in peril. which we had sowed are not being allowed to bear fruit. This is a time for heart searching and not criticism.

I am rather pained that in this party politics business and hickerings, where everyone is prone to put the other side in the wrong, we are likely to forget the basic problems. The basic fact today is that most political parties—I do not want to name any political party—are busy maligning each other. We should be concerned with the welfare of our country as a whole, but I am compelled I would appeal to the younger gene-

to say with must regret it is not so. ration particularly, on whom the future depends and who will ultimately have to shoulder the responsibilities of this great nation, that ther should rise to the occasion. What is happening in Uttar Pradesh and in some other States? Political party affiliations have been throw to the winds. It has become a common practice for people to leave one party, join another and the next day become Ministers. This is happening and somehow even such people, when they become Ministers, are given felicitations and "Davat". People are jubilant about it. Parties welcome This is what has been happening. Unfortunately as far as I have been able to apply my mind, it has not been possible and I do not think it is permissible under the Constitution where freedom of expression or freedom of opinion is guaranteed, to lay down any rigid rules or laws which will prevent such kind of walk over from one party to another after elec-But this is a problem which I say there is no easy solution except strong public opinion. I think. in a way, the suspension of Constitution in Uttar Pradesh and in some other States has set people thinking today that it is not desirable that people should walk out of one party into another for the sake of position or power. Therefore I welcome this proclamation of Governor's rule. Not all the laws that you may try to make are going to prevent this walking over from one party to another and the role of the defector is not going to be prevented. I am however, sure that when Constitution ceases to is suspended, democracy function or is in abeyance for a time and the democratic processes are in abeyance for a time, then people will realise what they have lost in the process and public opinion will compel defectors not to walk into such paths. It is that which I am hoping for. Therefore, whatever view one may have, this or that particular

[Shri T. N. Singh]

opinion about a particular province, whether the action has been taken a little prematurely or it should have been done a little later is entirely another matter; if this suspension of the Constitution and imposition of Governor's rule brings home to the . people the necessity of allowing democracy to function and the healthy principles of democracy to prevail, then I am sure this step will have been well taken and will have served us well. It is from this point of view that I welcome the proclamation suspending the Constitution Uttar in Pradesh.

I listened to some of the speeches made here on this subject. I wish this had not been made another occasion for flinging abuses on parties or individuals. I was sorry to note that my friend on the other side attacking another Member personally. It is not desirable. It is not the way to make democracy function. I wish, apart from the opinion that has been created against defection, opinion would also be created in this country that this kind of irresponsible talk, this kind of attack, individual, personal attack shall cease if democracy is to function in a healthy appeal to all parties

SHRI DAHYABHAI V. PATEL (Gujarat): First appeal to your party.

SHRI T. N. SINGH: I am prepared to plead guilty as much as anyone. I am not talking in a spirit of faultfinding. I am talking here as one who has been in the national freedom struggle for forty to fifty years. There are some here also who will recall those days and what yearnings and dreams we had. We dreamt of the days when freedom would come. We had the vision of a free India managing its own affairs, of course sometimes with mistakes but furctioning as friends, as one nation, as people. Unfortunately-I am saying this with great distress; I wish some of my friends on the other side will reciprocate that feeling at least-it is regrettable that after getting Swaraj we have not somehow raised the stature of our nation to the heights which we dreamt of.

SHRI DAHYABHAI V. PATEL: That is why people like me have left the Congress.

SHRI T. N. SINGH: Congress another party, that is not the question. The question is who cares which party lives or dies if the nation also dies in the process. Are we not witnessing today the slow erosion of democratic principles in this country? We are, and each one of us is party to that, I make bold to say that. It is a wrong thing, it will be the height of folly if at this hour of great national emergency, each one of us is busy only flinging mud at the other. That is not going to save our country. What is going to save our country is a desire, a firm desire that whatever may be wrong, good principles, good behaviour, the good rules of old'sanyam' in talk, 'sanyam' in behaviour and action, will prevail. If that does not prevail, democracy cannot function and the nation cannot saved. It is from that point of view I have taken this opportunity to draw the attention of the House and the country to this basic need of the country.

I wish we could do something to restore democracy in Uttar Pradesh as early as possible. I realise the difficulties. I also realise the difficulties not only from the point of any other party but from my own party. I am a Congressman. I have been in the Congress Party for well-nigh fifty years now. I realise the responsibility, but it is from that sense of responsibility that I am saying that the stage has come when we should least play the rules of the game. Let us at least be decent to each other. Let us observe certain basic principles of democracy. Then only we shall survive I had this object in mind when I got up to speak, I have nothing else to say, and from that point of view welcome the suspension of the Constitution if it is going to—and I am sure it is going to—lead to the realisation that democracy is going to be made to function in this country and made to function vigorously.

Uttar Pradesh

SHRI K. P. SUBRAMANIA MENON (Kerala): Mr. Vice-Chairman, since the last general elections a number of changes have taken place in the country. A number of non-Congress as well as Congress ernments which were formed in the States have fallen. What is the nature of these changes? What are their characteristics? The one characteristic which I could discern in all these changes is the effort of the ruling Congress Party at the Centre to muzzle democracy, to emasculate representative Government and to perpetuate the rule of the Congress Party and to keep its hegemony all over the country. This effort of the Congress Party to continue its hegemony all over the country, all over States, is leading to a serious situation in which parliamentary democracy is being made a victim. It is being emasculated. It is being murdered. As you know, in order to make these non-Congress Governments fall Congress stoops low to any length. It resorts to all sorts of tactics, the most mean, the most vulgur and the most despicable. It pays money, it threatens, it offers seats; it does all sorts of things and the meanest of human instincts are approached in order to achieve its aim of perpetuating or rather perpetrating its power. Where such things do not work, they resort to naked force as they did in West Bengal, and in cases where even that may not be possible, they resort to the most despicable means like what is happening today in Kerala. As you know, Kerala is a part of this country. Today here you have a square meal. But 19 million people there are not having it for the last one year. And mind you, you are daily saying here that we have had a bumper harvest. But the people of Kerala for the last one year have been existing on a three ounce ration, dying every inch, and here is a Government which murders millions of people out of sheer spite. out of vendetta, for having elected a non-Congress Government. are talking here about Iam Smith and something else. I was astounded at the stupidity, at the cynicism of these people, to speak about Ian when here in our country, a whole péople are being emasculated, almost murdered inch by inch, by a Government which is supposed to be working on humanitarian principles. Can you imagine, Sir? Can you ever think that Kerala is a part of India? And if the people of Kerala rise in revolt, who is responsible for that? Then you talk of non-violence. Nonsense. There is no non-violence here; violence is being applied upon a people, and the whole nation does not worry about it. Where is the unity of this country? Where is integration? You talk about National Integration and such other But nothing of the sort is things. happening. Here what is happening is the most shameful betrayal of all the principles of democracy, of all the principles of decent human behaviour, of all the principles of civilised governments, and we are tolerating it. As long as we tolerate such a situation, as long as we tolerate the situation in Kerala, as long as we tolerate the situation in Andhra where Harijans are being murdered, where the tribals are being murdered by hundreds, we will not have any right to criticise other people who do such things. Let us be clear about it, let us be clear about it that we have no conscience.

We have just now heard that the United Front Governments are unstable. True, they are unstable. But who is responsible? But let me put this question: Who is stable? Let us take the statistics. Since the last General Elections 12 State Governments have fallen. And mind you, the majority of them were Congress Governments. Instability is inherent in the situation in India, whether it is the Congress Government or whether it is the non-Congress Government.

[Shri K. P. Subramania Menon]

This instability arises because of certain objective situations, certain objective conditions, in the country. does not depend upon one party o۳ another party. It arises out of the deep economic crisis, out of the gathering political crisis. It arises out of the rising unemployment, out of high prices, inflation, insecurity of life and all these things. And it makes people restive, it makes the parties restive, it makes every situation difficult. It is this economic crisis and along with it the political crisis that gather momentum in this country that make these Governments unstable. And no doubt-you will excuse me if I say that-not even the Government at the Centre will be stable if things continue like this. Whatever might be your power, whatever the power of the Army which you may keep, you cannot go on like this if you do not attend to the condition of the people, if you do not improve their life, if you do not bring solace to them. Instability, therefore, is not merely in respect of the non-Congress Governments, it is also in respect of the Congress Governments. And a majority of the Governments which have fallen within the last few months are of the Congress. Seven out of the 12 Governments which have fallen are of the Congress and not non-Congress Governments.

The point is, how do you face a situation like this? Today parliamentary democracy in our country is being discredited. No doubt, it will be discredited if things go on like this. But in order that representative institutions are not muzzled, in order that they properly, it is necessary function that we do not speak too much of stability. Stability is, after all, only for the vested interests. To the ordinary people, to the man in the street, to the persant and the worker who has nothing to protect, stability is nothing: It means nothing to them. Stability is a slogan of the bourgeois, of the vested interests. And those who

speak in the name of stability, they are trying to muzzle representative governments, they are doing greatest harm to parliamentary mocracy. Suppose a Government in a State falls, why should President's rule be proclaimed there immediately? Let there be permutations and combinations and let another Government come. I say, under no circumstances in this country would allow representative governments to be over-ruled; under no circumstances can we allow this thing to happen because it will pave the way ultimately for authoritarian regime.

Therefore, I submit that in order that we go ahead peacefully and in order that parliamentary democracy and representative institutions in this country are safeguarded, it is necessary that the interference from the Centre and the imposition of the President's rule should altogether be banned.

SHRI CHITTA BASU: Mr. Vice-Chairman, the last fe_W months have witnessed a political phenomenon is this country.

[THE DEPUTY CHAIRMAN in the Chair.]

Madam, we have seen how the fate of the popularly elected Government in Haryana was decided a few months ago, not in terms of the Constitution of the country, but in accordance with the philosophical incursions of a particular Governor. We have also seen how a particular Governor who, we know, is a servitor of big business people not only of this country but also abroad was the cause of topoling down a Government because Government worked in the interests of the people-I refer to West Ben-And again, we have seen how another Government in another part of the country-I refer to UP-was temporarily suspended because there was a Government there which was

not working in unison with the 3 P.M. power that was at the Centre and is at the Centre. We have also

seen how the Legislative Assembly of Uttar Pradesh was dissolved in a partisan manner. Madam, all these things go to prove that today the Constitution of the country is being used for purposes of the political party at the Centre to further their interest, to perpetuate their rule throughout the country. This particular event the dissolution of the Uttar Pradesh Assembly once more goes to prove that the Constitution of the country is being misused not merely to serve the interest of the Congress Party at the Centre but also to further the interest of a particular clique of that Party in a State.

Madam, when I say this thing, would like to draw your attention to the political situation that was prevailing in Uttar Pradesh at the time. The fact is too glaring and too patent to gloss over, namely, that the Governor of Uttar Pradesh was all the time trying to see that Mr. C. B. Gupta was installed in power in Uttar Pradesh and it was for this purpose that he suspended temporarily the Uttar Pradesh Legislative Assembly contrary to the express advice tendered by the outgoing Chief Minister, Mr. Charan Singh. Again I say that the Uttar Pradesh Assembly was dissolved in a way which is not in conformity with the provisions of the Constitution.

Madam, you will know from the report of the Governor that he did not allow the S.V.D. to form the Govhe felt that the ernment because S.V.D. at the time did not enjoy a majority and by majority he meant "stable majority", clear majority and comfortable majority. Madam, please note these three adjectives. Once he be "stable says that there should majority". Again he says that there should be "clear majority" and again he says that there should be "comfortable majority". Madam, is there any mention in the Constitution of the country that the majority should be stable, clear and comfortable? As far as we can understand the Cons-

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> titut on, the Governor has got no choice in the matter of majority. Majority is majority. All words "stable", "comfortable" "clear" are extraneous in character and have been brought on the scene only because, if you permit me to say, the Governor wanted to further the interest of a clique of the ruling Party. And in that matter I want to draw your attention to certain facts

Madam, you know that after the second general clection and after the third general election Congress Party of Rajasthan did not emerge with a very big majority, with a very stable margin, as we may call it. Althouh the majority was of a marginal nature, the Congress Party of Rajasthan was allowed to form the Government and they continued their Government for the full term. Then the question of comfortable majority. stable majority and clear majority was not raised. Then the Constitution was interpreted on the basis of which means majority. majority

Again I refer to you the question of stability, and in consideration of that stability I want to bring to your kind notice that even in the case of Uttar Pradesh when Mr. C. B. Gupta formed the Government there was a huge majority, but even this hugeness of the majority did not bring about the stability of the Government. That the Government failed and could not withstand the first trial of strength on floor of the Assembly. Therefore, the question of stability cannot be and should not be related with the question of the size of majority. Even if we have got a big majority, Government may not be stable. On the other hand, as I referred to earlier, even when the majority is of a slender nature, stability may be there in the Government. Therefore, when the question of stability is brought in, it cannot be and should not be connected with the question of thesize of the majority.

[Shri Chitta Basu]

Madam, if you raise the question of stability, stability can be related with the political climate prevailing in the country at a given time. And in the matter of Uttar Pradesh, I say, the polit cal climate at the time was such that the S. V. D. could really form the Government and could really offer a stable Government. I do not deny for a moment that there were differences of opinion or internecine conflicts between the constituents of the S. V. D. Also I do not deny for a moment that what has been done by S. V. D. Government in Uttar Pradesh is to be deprecated; and nothing can be said in protest against that. But here it is not a question of the performance of a Government. It is a question of the Constitutional provision.

Now, Madam, I think you will agree with me that the Governor has no right, he has got no competence to exercise his discretion as to whether there is a "clear" majority, "stable" majority or a "comfortable" majority. He is to be satisfied only on the question of majority. Madam, again I am to say that the Governor of Uttar Pradesh, Mr. Gopala Reddy, acted in a partisan manner. When I say that he acted in a partisan manner, I say that with all the emphasis at my command and with a sense of responsibility. You know, Madam, there was a meeting of the Pradesh Congress Committee and the Committee decided to the effect that if the Congress Party was not allowed to form the Government, then Congress should advise the Governor for the dissolution of the Assembly itself. Mr. Gopala Reddy, taking the cue from that Resolution sought publicly air the view that the Uttar Pradesh Assembly would have to be dissolved. Madam, what has a Governor got to do with a party meeting? This verv Governor, Mr. Gopala Reddy did not consider it advisable and desirable to dissolve the Uttar Pradesh Assembly when he was advised by the outgoing Chief Winister,

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Mr. Charan Singh. He even said that Mr. Charan Singh had no business to tender the advice that the Assembly should be dissolved and mid-term election or**de**red. He did not agree with the advice about the dissolution of the Assembly. But since Mr. C. B. Gupta and his clique in Uttar Pradesh duly blessed by the Congress Party at the Centre, began to say that if the Congress Party in Uttar Pradesh was not allowed to form the Government there, the Assembly should be dissolved, then Mr. Gopala Reddy publicly aired the view that the Uttar Pradesh Assembly might be dissolved.

Madam, i,1 this connection I would more try to bring to your notice—I am given to understand that Mr. Gopala Reddy expressed himself that the S. V. D. was required not to satisfy the Governor with regard to the majority but it is the President who is also to be satisfied regarding the majority that the S.V.D. enjoyed. Madam, how does the President come in? Nowhere Constitution the President is required to be satisfied in the matter of formation of a Government in a State. And who is the President of the country? He cannot act independently of the Council of Ministers. It is the Council of Ministers who would advise the President to take a particular action and here it will be this Council of Ministers which is a hundered per cent Congress Ministry. And Congress in its Hyderabad session of the All India Congress Committee, the highest body of the Congress, decided that the non-Congress Governments should be toppled before this year was out. Therefore, my allegation is that the Governor of Uttar Pradesh acted in a partisan manner, acted in gross violation of the provisions of the Constitution, and not only in gross violation of the provisions of the Constitution but in subversion of the Constitution itself. Therefore, Madam. I think it is in the interest of democracy, it is in the interest of parliamentary democracy, it is in the interest of the norms and practices of

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mation relating to

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Here, in this connection, I want to bring to your kind notice another relevant point. Who is to determine the question of majority or minority of a Government? Madam, it has been made amply clear in the address of Mr. N. Sanjiva Reddy, hon. of the Lok Sabha, at the Conference of Presiding Officers, that the majority and minority question should be decided only on the floor of the House, not in the Governor's House, not at the Jantar Mantar Road or anywhere else. He says: "In no circumstances it should be left to the Governor to determine whether a Chief Minister continues to enjoy the support of the majority of members or not, even if the members make their known to the Governor in writing. It is the prerogative of the Assembly to decide this issue." Also, Madam, the resolution passed and adopted by the Conference of Presiding Officers on the 7th Apr'l, 1968, categorically "The question whether a Chief Minister has lost the confidence of the Assembly shall at all times be decided in the Assembly . . ." etc. Now, Madam, in the context of this opinion, given by the hon. Speaker of the Lok Sabha, whose opinion is valued not only in the House but by democratic opinion as a whole, what business has Mr. Gopala Reddy to determine whether the S. V. D. has the majority or the Congress has the majority, in the course of correspondences, in course of meetings with leaders or in the course of reading the columns of the newspapers? It is not the columns of the newspapers, or the correspondences or the discussions or talks or parleys held by the different political parties or groups of leaders with the Governor that determine or help the Governor to determine the question of majority and minority. Even if the Governor assumed that the S. V. D. Government was not in a mojority, the Congress might have been invited to form a Government in U.P., and then the trial of strength would have

been on the floor of the Assembly it-Had they enjoyed a majority, the Congress would have been un power. If they had not enjoyed a majority, the S. V. D. would have been in power. Therefore, Madam, I say that the Governor has acted not in accordance with the provisions of the Constitution of India acted in gross violation of it. has acted not only in gross violation of it, but he has acted in a manner subversive to the Constitution itself and therefore, his action has subvertparliamentary democracy, norms and practices. Therefore. Madam, I support the Motion standing in the name of Mr. Bhupesh Gupta and myself and oppose the Resolution moved by Mr. Shukla.

Resolution varying

relating to Uttar Pradesh

SHRI BHUPESH GUPTA: Madam Deputy Chairman, the only argument that had been given worth any attention is by the Minister of State the Ministry of Home Affairs. I say it is worth attention not because of what was said but because of the The Minister in person who said it. charge of this matter, the Minister of State in the Ministry of Home Affairs, said it and hence we have to take notice of it as a Government point of view. Now he accused me of making what he called a garam speech-"garam speech diya", he said Undoubtedly I spoke with a little force. But just to brush it aside as a garam speech would not be a proper way of handling or dealing with the contentions that I made in this House. Our main case was, and it remains, that the Governor was not at all called upon to act in the manner in which he acted, firstly in suspending the UP. Assembly and the Ministry, and then in dissolving the Assembly. We contended that the Governor had acted purely in a partisan manner, violating the spirit and the letter of the Constitution.

Now, it has been pointed out just now by my friend, Mr. Chitta Basu, that the Governor should have decided the size or the strength of the various parties, or of the Government Uttar Pradesh

[Shri Bhupesh Gupta]

side and the Opposition side, on the thoor of the Assembly. He did not do The Governor should have, even after the suspension, called the Assembly again and the Government also, to have the issue decided on the floor of the Assembly. He did not do so. He did not do so because he was asked not to do so and those who asked him are the Congress people, the leaders here. He took exception to my formation that the Governor is an agent of the A.I.C.C. Well, I can understand honourable agents and dishonourable agents. He said pratinidhi. But Governors are not pratinights of the A.I.C.C. Pratinidhis of the A.I.C.C. or representatives of the A.I C.C. are different. They are datals of the A.I.C.C. Therefore, he said, "broker" is the word. Well, I should use the word meaning dalal, pure and simple. Now, as far as the Governor is concerned, I do not know what to do with him? There is no provision for impeachment of a Governor. If there had been a provision, we would have tried in this House and in the other House to impeach a few Governors in our country to-day, knowing full well that we may not have the majority needed in this House or may be in the other House also. But certainly it would highlighted the enormities of their actions or their crime. Unfortunately, we do not have this chance. Therefore, we are a little helpless in this matter. It is for Mr. Chavan to decide when and where and how he would like the Governors to act. It is for Mr. Chavan unilaterally to tell us as to what should be done with the Governors. It is not for us to get anything done except to ventilate our grievances. Yesterday, I said that Congressmen should not be made Governors. In that connection I also said that the retired I.C.S. officials should not also be made Governors. The outworn, decrepit, absolutely obsolete and moraly repugnant I.C.S. eategory should go. This Congress Government is maintaining all that. I: was committed to abolish this insti-

tution or species called the I.C.S. Now. as you know, the Home Minister, for example, cannot think of doing without the I.C.S. people. They suffer from intellectual inferiority. We have an inkling of experience of the Government. We made it clear to the officials that a new type of people had come. We do not suffer from kind of inferiority complex from which the Congress Ministers suffer. They do not do their thinking; they do not apply their minds to any problems; it is all left to the I.C.S. and similar other officials to do the brain work for them, to brief them, and the sailing is good because all this suits the purpose of the monopolist class and the Congress leaders here. Therefore there is a kind of synthesis between these two elements in our administrative set-up. Now I would ask the Congress leaders what happened to them. Have you seen any Congress leader writing anything today? Jawaharlal Nehru at least had the quality of writing something. You read the speeches of our present Ministers. Even Congress children would not like to read it the second time because they are barren of ideas, barren of imagination

THE DEPUTY CHAIRMAN: You read them.

barren of any capacity to think.

SHRI BHUPESH GUPTA: I have to read them in order to understand my enemy.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): We are not your enemies.

SHRI BHUPESH GUPTA: I have to read them in order to find out the malice of the Congressmen and their vulgarity. It is one of my jobs to read them; it takes a little time What Mr. Nijalingappa says, just imagine. I am sure this household people do not read what he says. But Bhupesh has to read it.

SHRI CHITTA BASU: Have you read the thoughts of Nijalingappa?

mation relating to Uttar Pradesh

SHRI BHUPESH GUPTA: Has Mr. Nijalingappa any thoughts at. all? Anyhow, Madam, you will sympathise with us that in the morning newspapers we have to read their speeches: you sympathise with poor fellows like us. This is how they are running the country. There is a state of mess everywhere.

What has happened to that Hyderabad Resolution, the great Resolution which was passed at the Hyderabad Session? In fact, the entire Congress wisdom was, mobilised at Hyderabad in January in order to produce that wonderful Resolution on non-Congress Governments. They had other problem to think of. There are so many problems, the food problem, the unemployment problem, the prices problem, the recession problem, the dacoit menace problem, the problem, the tribal problem. do nothing about them. They were preoccupied with one thought and one thought alone as to how to get rid of the non-Congress popular Governments. Well, they passed a Resolution and I know many honest Congressmen, felt very much upset about this public exhibition of intellectual and moral bankruptcy at Hyderabad but they were helpless. Now look at this. What has happened to Hyderabad Resolution? They thought that they would do wonderful work by toppling one non-Congress Government after another and installing in their place either puppet Governments or coalition Governments according to their taste. They toppled no doubt but what have they gained? Nothing.

In Uttar Pradesh you find the President's Rule and mid-term election, in Bengal mid-term election and in Bihar they have lost in the bargain. The Soshit Dal of Bindeshwari Prasad Mandal and also Paswan, Binoda nand Jha, Sudhanshu and many other Congressmen, eminent Congressmen, have had the good sense of coming out of the Congress and joining us in order to run the Government. We are now a part of the coalition Bihar which is headed by one who 325 RSD-6.

relating to Uttar Pradesh belonged to the Congress before that wonderful Hyderabad Resolution was passed. Mr. Paswan, now he is with us and we are with him. Therefore life has shown that they are losing. Sometimes I do not like to be cruel to them because they are helping us. Frankly I must say-it is bad for the country, bad for our parliamentary institutions—but for the complete bankruptcy, idiocy and arrogance of some of the Congress leaders perhaps we would not have gained so much as we are gaining today. Therefore in a way they can claim our congratulations and our word of appreciation. But we cannot give it because what they are doing is out of sheer malice towards parliamentary institutions

and towards the elementary norms of

democratic life.

Resolution varying

Presidential Proclamation

Here read the Constitution again and again. Where does it say that the Council of Ministers must enjoy a stable majority? So long as Council of Ministers has a majority behind it, it is entitled to the Treasury Benches. Nowhere either law or in convention or usage in a parliamentary system, is it stated that the Government has to be dismissed or the Government should bow out of office simply because it has no stable majority. The matter should be left to the Governments itself to decide. Now Mr. Gopala Reddi's crime was that he imported something into the Constitution which is not provided for. He said that the SVD did not have a stable majority. Who is the Governor to judge it? The SVD had a majority. It is for the Assembly to judge whether it has a majority or not, whether it is stable or unstable. That is for the Assembly to determine from time to time. When the Government is defeated, it goes out. But here Mr. Gopala Reddy arrogated to himself the power of making a political judgment; he arrogated to himself the power of deciding things which the Assembly should decide. He acted in a manner in which constitutional head in a State set-up is not bound to act. Therefore I say that Mr. Gopala Reddi acted unconsti[Shri Bhugesh Gupta]

tutionally, illegally, with political motives, to serve certain political ends of the Congress Party.

Who supports me now? Well the Speaker's Conference here held the same view as we do. Speakers of all the States came. Despite their various differences, they met here under the leadership of Mr. Sanjiva Reddy. They came to the conclusion that the strength of the parties or the majority-minority issues should be decided on the floor of the House. May I know which of the two Reddys I Reddy should accept, Sanjiva Shrimati Gopala Reddi? It is for Yashoda Reddy to tell me.

SHRIMATI YASHODA REDDY (Andhra Pradesh): At present you can use your own discretion.

ForBHUPESH GUPTA: heaven's sake you would not "Prefer Gopala Reddi". I can understand you. (Interruptions). We are not talking about Thimma Reddy. Thimma Reddy is a class by himself. Therefore, Madam, I say Mr. Gopala Reddi has been repudiated by the Speakers of the country at a formal meeting of the Speakers of the country headed by another Reddy, namely, Mr. Sanjiva Reddy. Therefore Gopala Reddi, should resign. Mr. after the conclusions of the Speakers' Conference, if he has any sense of should self-respect and honour, he tender his resignation and bow of office. But I do not think Governors are made of such stuff that they would do such things. Therefore it is quite clear that we should disapprove of it but we do not have the requisite number. By the time I have started speaking, the Congress has mobilised the people here they will vote us out. Still we shall put it to vote but here is an issue that I have raised. My suggestion is, first of all let this thing be accepted that the strength of the parties or block of parties should be tested only on the floor of the Legislative Assembly and nowhere else.

SHRI C. D. PANDE (Uttar Pradesh): This theory that the strength should be tested on the floor of the House is a very sound one and I appreciate his views on this point but what was his advice or reaction when the Speaker of the Bengal Assembly did not give the opportunity to the House to meet and decide it?

SHRI BHUPESH GUPTA: He has asked the question and I shall answer it. The Speaker held that the Governor acted in a wrong manner in dissolving the Ministry without reference to the Legislative Assembly. You asked the question and should suffer the reply. Mr. Sanjiva Reddy has also said it. 'The Speakers' Conference had endorsed what Mr. Bijoy Banerjee said and if a title is to be given in the democratic system, if an award is to be given, Banerjee would be the next recipient of Bharat Ratna given by all of us but Bharat Ratna is meant for the Ratnas of the Congress. I do not ask for any award but if you want to give, here is a man whose name shall be remembered after Vitthalbhai Patel. the great uncle of Mr. Dahyabhai Patel. who was one of the Speakers who had left mark in the annals of constitutional or political history of country, another man who has already become a part of that history and left his mark in history, constitutional history, of this country and that is Bijov Banerjee. Mr. Reddi and Mr. Dharma Vir shall be thrown into the dust-bin of history in no time and would not be remembered and they shall be forgotten. They shall be remembered horror shame and abhorrence but Mr. Bijoy Banerjee shall be remembered.

Our young friend, Shri Shukla—I believe he is a young Turk in the Council of Ministers—had nothing to say. I say that the Congress is running the young men. These are young men who should develop better ideas and should get a chance to develop their merit and other things and they have been put under the grinding

Chavan and I see machine of Mr. what has happened to an otherwise affable and intelligent man.

Before I sit down, I say that they have made out no case whatsoever. I know my difficulty.

SHRI CHITTA BASU: They have no case and we have no vote.

SHRI BHUPESH GUPTA: They have made out no case. Their only case is, the Central Government is in their hands and that they can get away. Therefore the more I think of it, the more I come to the conclusion that this Central Government in the hands of the Congress should be removed and the Congress should be removed from power at the Centre. Unless this is done, we shall be crying hoarse in defence of the Constitution. The violators of the Constitution must be ousted from power. That is why the first conclusion that I derive from the recent experience of the non-Congress operation topple, is that the country's political life should directed to the ending of the Congress rule at the Centre. This has become a crucial issue and unlike my friends of the S.S.P., I do not think it can be done by defections. It has to be done by a powerful mass, political Movement in the country which and aggravates the crisis in the ruling circles, which may also give rise to defections within their party or more disintegration in their party but it is absolutely clear that as long as these people sit there with authority and power in their hands, as long as Shrimati Indira Gandhi, Mr. Chavan and Mr. Morarji Desai, with Mr. Jagjivan Ram acting as the runner-up, behave in this manner, I do not think this country has any future. Therefore in order to defend parliamentary democracy, these people must be over thrown from power. As far as Mr. Gopala Reddi is concerned, I would have demanded his impeachment. certainly demand his idictment politically and the least he can do after the Speakers' Conference and having

been exposed in this manner is that he should resign from the Governorship and retire to Andhra Pradesh and not meddle in politics any more.

Resolution varying

relating to Uttar Pradesh

श्री विद्याचरण शुक्लः उपसभापति महोदया, इस प्रस्ताव के ऊपर श्रीर भूपेश गुप्त के प्रस्ताव के ऊपर जो बहस ह**ई** उसमे दोनों तरफ से काफी तर्क दिये गये, कि जो कार्यवाही राज्यपाल ने की वह उचित थी या अनुचित थी और जब यह प्रस्ताव यहां सदन के सामने पेश किया गया तब उसके सम्बन्ध मे भी मैने कहा ग्रौर यह बताया था कि किस तरह विशेष परिस्थितियों में श्रौर जैसी वहा की तत्कालीन राजनैतिक परिस्थितिया थी उससे मजबुर हो कर उन्हें इस तरह का एक काम करना पड़ा जो उनके खुद के मन मे भाता नही था ग्रौर जो वह खुद नही चाहते थे, पर श्रपनी जिम्मे-दारियों से मजबुर होकर उन्होंने इस तरह का कार्य किया। भ्रीर कार्य क्या था? उन्होंने तो केवल अपनी एक विवेक बृद्धि से काम लिया, वहा की स्थिति को सोचा समझा, नापा, तोला, ग्रौर ग्रपनी बृद्धि के ग्रनुसार उन्होंने एक सिफारिश राष्ट्रपति महोदय को की। वह जो सिफारिश की वह कोई निर्णय नही था। निर्णय जो लिया केन्द्रीय सरकार ने लिया श्रोर उस निर्णय के श्रनुसार राष्ट्रपति जी की घोषणा उत्तर प्रदेश के लिये लागू की गई है। भ्रब जब इस तरह की कोई बात होती है तो हम लोगों को यह स्रादत पड गई है कि गवर्नरों के खिलाफ महिम जैसी शुरू कर दी है या उनके खिलाफ ग्रारोप लगाये गये हैं वह फिर लगाये जाये। जो म्रारोप श्री गोपाल रेड़ी के ऊपर लगा रहे है वही श्रारोप श्री काननगो के ऊपर लगे है, वही ग्रारोप श्री धर्मवीर के ऊपर लगे है, जहां जहां गैर काग्रेसी दलों की सरकारे गिरती है उन की खुद की करनी से, उनके विरोधाभास से, तो उसका जितना दोष है वह गवर्नर के सिर पर ग्रौर काग्रेस के ऊपर थोपा जाता है श्रीर वह समझते है कि इस तरह से ग्रसलियत पर पर्दा डाला जा सकता है पर ग्रसिल्यत पर

Uttar Pradesh

[श्री विद्याचरण शुक्ल]

पर्दा डालना थोडे ममय के लिये सम्भव हो सकता है लेकिन हमेशा के लिये उसमें पदा दालना अमम्भव बात है। इस लिये भ्वेश मप्त जी से मैं निवेदन करूंगा कि अपनी साम खराब न किया करे ग्रपनी बात कह कर। इस हाउस के सामने उनके पिछले पाच-छः बार जो भाषण इस बारे में हुए हैं, करीब-करीब जो भाषण ग्राज किया वही भाषण पहले भी किये, वही बातें दें।हर ईं ग्रव जनता इसको समझेशो कि अमलियत क्या **意!**,

एक खास बात में यह कहना चाहता हूं कि जो संवैधानिक स्थिति है उसके वारे में इस माननीय सदन में पहले भी कहा जा चका है। वह संवैधानिक स्थिति वह मानने है तो भी जब वह भाषण देते हैं तो उस स्थित को उनना महत्व नहीं देते हैं श्रीर न उसके बारे में कुछ कहते हैं। माननीय सदस्य को मालम है कि कहीं भी विधान सभा की मीटिंग बुलाने के लिये वहां के मुख्य मंत्री की राय ग्रावश्यक है। मख्य मंत्री या मंत्रि परिषद की राय के बद ही विधान सभा को गवर्नर सकता है। जब वहां कोई मुख्य मुत्री ही न हो जैसा कि उत्तर प्रदेश में था कि वहा पर तत्कालीन मुख्य मंत्री श्री चरण सिह ने इस्तीफा दे दिया, ग्रब वहां कोई मुख्य मत्री नहीं रहा, तो बिना मुख्य मंत्री के बनाये हए, बिना मुख्य मंत्री की राय के लिए हए वहां की विधान सभा को बलाया नहीं जा सकता । यह बात ठीक है कि यदि गवर्नर के सामने ऐसी कोई स्थिति होती कि जिसमें वह कोई दल विशेष के नेता को बुला कर मंत्रि-मंडल बनाने का मौका देता श्रौर उसके बाद वह सात दिन के ग्रन्दर या ग्राठ दिन के ग्रन्दर वहां की विधान सभा को बुलवाता ग्रौर उसके बाद विधान सभा में यह तथ हो जाता कि जिसको गवर्नर ने वहां सरकार बनाने की कहा उसके पास वहां पर बहमत है या नहीं है।

पर जब गवर्नर को यह लगा कि वहाँ पर कोई ऐमा नेता नहीं है किमी भी दल में जो वहा सरकार बना सकता है, तो फिर विधान सभा को बलाने का सवाल ही नहीं उठता है। जब विधान सभा नहीं बलाई जा सकती है तो फिर विधान सभा में बैठ कर किस तरह से इस बात का फैसला किया जा सकता है कि बहुमत किसका है ग्रीर ग्रह्पमत किसका है। इसलिए यह बात बिल्कूल साफ है कि जब राज्यपाल को इस बात का पक्का विश्वास होता कि श्री सिंह जो संविदा के नेता चुने गये थे, उनके पास बहमत है, तो वे श्री सिह को मंत्रिमंडल बनाने का अधिकार देते श्रौर एक निश्चित समय के ग्रन्दर विधान सभा में जाकर श्रपना बहमत सिद्ध करने के लिए कहते । इसी तरह से जब गवर्नर को यह विश्वास होता कि कि श्री सी० बी० गुप्ता के पास बहमत है, तो वे उनको मंत्रिमं डल बनाने को कहते ग्रीर विधान सभा में जाकर, उसकी मीटिंग बुलाकर उसके सामने श्रपना बहुमत सिद्ध करने के लिए कहते । मगर गवर्नर को इस बात का विश्वास नहीं हम्रा । जो लिस्ट कांग्रेस की तरफ से ग्रीर संविद की तरफ से गवर्नर के पास दी गई थी कि हमारे पास इतने मदस्य है, हमारे साथ विधान सभा के इतने मदस्य हैं, तो उन दोनों लिस्टों में ऐसे श्रादमी थे जिनका दोनों ही लिस्टों में नाम था 1 गवर्नरों को लिस्ट के बारे में जो पत्न लिखे गये, उन में इस तरह से विरोधाशास था। इमलिए इसमें किसी तरह का शक नहीं कि वहां की स्थिति ऐसी थो जिसके कारण किसी भी दल दारा सरकार बनाना ग्रसम्भव है। जब तक परकार नहीं बनती तब तक विधान सभा क अधिवेशन बुलाना ग्रसम्भव है। जब विधान सभा बुलाना श्रमम्भव है तब वहां किस तरह से विधान सभा में बहमत श्रीर श्रत्पमत का निर्णय किया जा सकता था । यह बात कई बार ममझाई जा चुकी है श्रीर माननीय सदस्य इस बात को समझने से इन्कार करते हैं। इसलिए उनकी तरफ से इस तरह की दलीले दो जाती हैं जिनका कोई घौचित्या

नहीं है । इसलिए मै अपने माननीय सदस्यों से कहना चाहता ह कि इन स्थितियो मे गवर्नर ने जो कुछ वहा पर किया वह मजबरी के साथ किया ग्रौर खणी से नही किया। उन्होंने जो कार्यवाही की वह इसलिए नही की कि वह करना चाहते थे । वहा पर कांग्रेस की सरकार को बनाने का ग्रीर इजाजत देने का सवाल नही था न ही काग्रेस को चोर दरवाजे द्वारा सरकार बनाने के 'लिए कोई कदम था। सवाल सिर्फ यह था कि वहां पर जो ग्रनिश्चितता की स्थिति दैदा हो गई थी, जो राजनीतिक स्थिति पैदा हो गई थी, उस म्रनिध्चितता की स्थिति को दूर करने के लिए यह म्रावश्यक था कि जनता फिर से इस बात का निर्णय करे कि वह किस दल का वहा पर बहुमत चाहती है स्रौर फिर उसको सरकार बनाने का ग्रवसर दिया जाय।

Uttar Pradesh

जब यह ममला विधान सभा के अन्दर हल नही हो सकता था तो उन्होंने जनता के सामने इसको हल करने के लिए रखा। इसे तरह की कार्यवाही से कोई भी यह नही कह सकता है कि गवर्नर ने काग्रेस को वहा पर सरकार बनाने के लिए ग्रवसर दिया है या कांग्रेस को फायदा पहुंचाने के लिए इस तरह की कार्यवाही की है। चुनाव मे सब लोग जायेंगे ग्रौर ग्रपने ग्रपने दल की बात कहेंगे। जनता जिस दल को अपना मत देगी, जिस -दल पर ग्रपना विश्वास प्रकट करेगी, वही दल न्वहां पर सरकार बना सकता है । इसलिए - हर पार्टी को बिना ग्रपने मन में ग्रपराध निए हुए जनता के सामने जाना चाहिये .तथा अपना कार्यक्रम बतलाना चाहिये ग्रीर उसका विश्वास प्राप्त करना चाहिये । यदि -जनता पर ग्राप विश्वास करते है तो ग्रापको इस तरह से मध्यावधि चुनाव के प्रबन्ध में हल्ला गुल्ला ग्रीर झगड़ा करने की ग्रावश्यकता ⊸नहीं है । आप जनता के पास जाइये और जनता जिस पर ग्रपना विश्वास प्रकट करेगी वही सरकार बनायेगा । यह बात बिल्कूल साफ है। इसलिए मैं यह कहना चाहता हूं कि इस समय हमारे सामने जो स्थिति है उसको ध्यान में रख कर हमें काम करना चाहिये श्रीर इधर उधर की बातों को नहीं लाना चाहिये। इम समय उत्तर प्रदेश के सामने जो समस्याएं है, उनको सामने रखना चाहिये, उन पर ध्यान देना चाहिये ताकि वे सब समस्यायें ठीक तरह से हल हो जाये।

Resolution varying

Presidential Proclamation

relating to Uttar Pradesh

हमारे श्री भूगेश गुत ने कहा कि काग्रेस वालों को गवर्नर बनाया जाता है, ग्राई० सी० एम० वालों को गवर्नर बनाया जाता है। मैं नही समझता कि इस तरह की कोई बात कोई जिम्मेदार माननीय सदस्य यहा कह सकता है। यह तो बिल्कुल नाफ है कि जब पिंचमी बगाल मे श्री श्रज्य मुखर्जी मुख्य मती थे तो उनसे पूछकर, उनसे परामर्श करके, एक ग्राई० सी० एस० को गिंचमी बंगाल का गवर्नर बनाया गया।

SHRI BHUPESH GUPTA: No, no, no, not like that.

श्री विद्या चरण श्रम्ल : हो सकता है, मगर मेरे पास जो एन्फारमेशन है, वह मैं बतला रहा हं । मैं इस बात को पूरी जिम्मेदारी के साथ कहना चाहता हूं कि उस समय जो वहां के तत्कालीन मुख्य मत्नी थें, उनसे परामर्श करके ही वहा पर गवर्नर की नियुक्ति की गई थी। इस तरह का जो कटु सत्य है, उसको भ्राप सुनना नहीं, चाहते है, उसका मुझे दृख है। जो मत्य है वह सत्य ही रहेगा, उसमें फोर बदल नहीं हो सकता है ग्रौर न होना चाहिये । जब गवर्नर की नियुक्ति की जाती है तो उसमे दो तीन चीजों का ख्याल किया जाता है। हमारे पन्लिक लाइफ के जो स्टैडिंग के लोग है उनको लिया जाता है। इसके सिवाय उनका देश में किनना मत है, जो इस तरह के ग्रच्छे ग्रादमी सामने ब्राते है उनको चुन कर गवर्नर वना कर भेजा जाता है। यह बात नही है कि केवल काग्रेस वालों को ही या आई० सी० एस० वालों-को ही गवर्नर बना कर भेजा जाता है। पिछल जो 20 गवर्नर बनाये गये है, वे देश के हर भाग से भ्राते है, सांस्कृतिक भाग से, बौद्धिक

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[श्री विद्याचरण शक्ल]

भाग से. राजनीतिक भाग से, मामाजिक भाग से ग्रौर सभी भागों से लोगों को लेकर गवर्नर बनाया जाता है।

इस तरह के लोगो को हमने गवर्नर बनाया है और जो व्यक्ति उपयक्त पाये जाते है, उन्हें ही गवर्नर बनाया जाता है। इस तरह के आरोप यहा पर जो केन्द्रीय सरकार के ऊपर लगाये गये है कि केवल दलीय ग्रौर राजनीतिक कारणो से ही गवर्नरों की नियुक्ति की जाती है, यह बात बिल्कुल गलत है।

जहां श्री भपेश गप्त ने यह सवाल उठाया ग्रीर बहत जोरो के साथ कहा कि हम लोग जनता की बात नहीं समझते हैं या जनता हमारे साथ नही है, जनता केन्द्रीय सरकार के खिलाफ हो गई है, तो मैं यह कहना चाहता ह कि मैं यहा पर किसी दल विशेष की बात नहीं करना चाहता हं। ग्रभी जो चुनाव हो चुके है स्रीर जो हरियाणा में चनाव होने वाले है, उनके नतीजे मत्क के सामने म्राने वाले है स्रौर कुछ जगहों के स्रा गये है। जब चुनाव के नतीजें आ जायेगें तो सबको मालुम हो जायेगा कि जनता किधर जा रही है श्रौर जनता किस तरफ जा रही है। यु० पी० मे अभी नगर निगम के चुनाव हो चुके है, केरल में हो चुके हैं, गुजरात में हुए, राजस्थान मे हुई ग्रौर ग्रब हरियाणा मे होने जा रहे है। इन चुनावो से माफ पता चल जायेगा कि जनता कि धर जा रही है।

SHRI BHUPESH GUPTA: West Bengal is not being mentioned. He mentioned the municipal elections in Kerala but he forgot the municipal elections in Bengal where the Congress Party had been trounced, even in the recent Corporation elections.

श्री विद्या चरण शुक्ल : मै जो कुछ कह रहा ह, पूरे देश को देख कर कह रहा हूं। **धा**पका चिन्तित होना बहुत स्वाभाविक है। Presidential Proclamation relating to Uttar Pradesh

मै यह नही कहता कि भ्रापको चिन्तित नही होना चाहिये। पर भ्राप यह बात सोचें कि श्राप लोग जो इस तरह की बाते कहते हैं. जिससे स्राप लोगो को बहकाते है, मगर स्रापकी जो यह बहकाने की बात है वह जनता मे कारगर सिद्ध नहीं हई है। तो मैं कहना चाहता ह कि इस तरह की बात करने से क्या फायदा है।

मैं इतना कह कर माननीय सदस्यों से निवेदन करूगा कि जो प्रस्ताव श्री भूपेश गुप्त ने रखा है, उसको खारिज कर दे ग्रीर जो प्रस्ताव मैंने पेश किया है, उसको पारित कर दे।

THE DEPUTY CHAIRMAN: shall first put the motion of Bhupesh Gupta to vote. The question

"That this House recommends to the President that the Proclamation issued by the President on the 15th April, 1968, under clause (2) article 356 of the Constitution, varying the Proclamation issued on the 25th February, 1968, in relation to the State of Uttar Pradesh be revoked."

The motion was negatived.

THE DEPUTY CHAIRMAN: I shall put the other Resolution moved by the Minister. The question is:

"That this House approves Proclamation issued by the President on the 15th April, 1968, under clause (2) of article 356 Constitution, varying the Proclamation issued on the 25th February, 1968, in relation to the State Uttar Pradesh."

The motion was adopted.